

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.859/97

DATE OF ORDER : 14-07-1997.

Between :-

P.Venkateswara Rao

... Applicant

And

1. Union of India rep. by its General Manager,
Rail Nilayam, SC Rlys,
Sec'bad.
2. Divisional Railway Manager (Personnel),
SC Rlys, Vijayawada.
3. Sr.Divisional Engineer (Co-ordination), SC Rlys, Vijayawada.

... Respondents

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Counsel for the Applicant : Shri G.V.Sekhar Babu

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

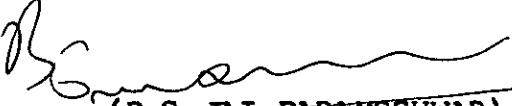
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Heard Sri G.V.Sekhar Babu, counsel for the applicant and Sri K.Siva Reddy, standing counsel for the Respondents.

2. It is seen from the Annexure-V to the OA that a representation was submitted by the applicant to the Divisional Railway Manager (P), SC Rlys, Vijayawada (Respondent No.2) which was preceeded by a number of such representation earlier. It is stated that the said representations were not replied so far.

In these circumstances, we consider it ~~necessary~~^{adequate} to direct the Respondent No.2 to dispose of the said ~~the~~ representation as per rules within two months from the date of receipt of a copy of this order and pass a speaking order in the matter.

3. OA is disposed of accordingly. No order as to costs.

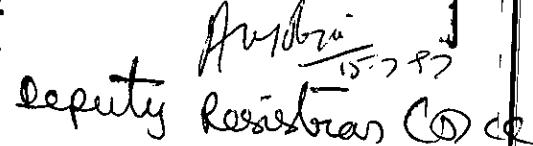

(B.S.JAI PARAMESHWAR)
Member (J)

14.7.97


(H.RAJENDRA PRASAD)
Member (A)

Dated: 14th July, 1997.
Dictated in Open Court.

av1/


Deputy Registrar (D) cc
15.7.97

0.A.859/97.

To

1. The General Manager, Union of India,
Railnilayam, SC Rlys Secunderabad
2. The Divisional Railway Manager (Personnel)
SC Rlys, Vijayawada.
3. The Sr. Divisional Engineer (Co-ordination)
SC Rlys, Vijayawada.
4. One copy to Mr.G.V.Sekhar Babu, Advocate, CAT.Hyd.
5. One copy to Mr.K.Siva Reddy, SC for Rlys. CAT.Hyd.
6. One copy to HHRP.M(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

~~21/7/97~~
21/7/97
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
The Hon'ble Mr. B.S.Jayaramswami, M.C.J.

Dated: 14-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

C.A.No. 859/97-ⁱⁿ

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

